

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA

UNSTARRED QUESTION NO. 1587

TO BE ANSWERED ON 26th July, 2016

Spurious Drugs

1587. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has any information regarding overcharging and selling of spurious and substandard medicines and if so, the details thereof during each of the last three years;
- (b) the number of agencies working under the Government in this regard; and
- (c) the names of agencies which conducts periodic checks and inspections and detected the said illegal activities during the said period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a) to (c): Under Drugs and Cosmetics Act, 1940 and Rules made thereunder, the regulatory control over the drugs imported into the country is exercised by the Central Government through the Central Drugs Standard Control Organization (CDSCO), while the manufacture, sale and distribution of drugs is regulated by the State Drugs Control Authorities appointed by the respective State/U.T. Governments.

The NPPA monitors the prices of both scheduled and non-scheduled formulations including imported scheduled formulations. Wherever instances of manufacturers/ importers charging prices higher than the prices fixed by the Government/ NPPA are noted/ reported, these cases are examined in detail. Since inception of NPPA, there are 1435 cases as on 31.05.2016

where demand notices have been issued by NPPA to pharmaceutical companies. Action for recovery of the overcharged amount along with interest thereon is a continuous process and NPPA takes action as per the provisions of DPCO'1995/ DPCO'2013 read with Essential Commodities Act 1955.

Isolated cases of Not of Standard Quality drugs/Spurious drugs have been reported in the country. A statement on the number of cases of Not of Standard Quality / Spurious drugs reported, during last three years 2013-14, 2014-15 and 2015-16 as received from all State Drug Control Authorities and Union Territories, are enclosed herewith as Annexure-I.

31	Daman & Diu	7	Nil	Nil	NA	Nil	Nil	Nil	Nil	NA
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	33	12	Nil	Nil	Nil	Nil	2,000	2	Case is under investigation
34	Jharkhand	573	29	Nil	26	Nil	-	-	52	18 FIR
35	Uttarakhand	88	17	-	-	-	-	-	-	-
36	Telangana	2462	25	3	2	-	-	661000/-	309	3- NSQ 2- Under Investigation 20 Seized under investigation 7 Prosecution Launched and others are under departmental Action taken
Total	74,586	3703	234	289	2	59	55313470.5 + Govt. Supply	3648	-	
(*) = Data as on April 2015 to Feb 2016										
(**)= Includes 02 raids with Delhi Police officers										
(***)= data as on 1st April 2015-30th Sept. 2015)										